N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which would had come into effect from 5th July 2021 (Partially modified w.e.f. 05.07.2021, 02.08.2021, 09.08.2021 (notified), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Friday, 6th August 2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **(Court Room No.3)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C. (B) All Applications u/s 407 of Cr.P.C. (except those assigned to other Courts) (C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts). (D) All Criminal Revision Applications (except those assigned to other Courts). **(E)** All pending Anticipatory Bail Applications of the year 2018 from **Nos. ABA/1008/2018 to ABA/2075/2018.**	**ORIGINAL SIDE** ----
2	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 16 B)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same	**ORIGINAL SIDE** ----

		judgment and all Applications therein. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of odd years up to the year 2017 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application **Nos. BA/1/2019 to BA/1070/2019.** (F)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.	
3	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail	**ORIGINAL SIDE** -----

		and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application **Nos. BA/1072/2019 to BA/1460/2019.** (F)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	
	The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 34 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) All Civil Writ Petitions not assigned to other Courts. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts. **(E) All pending Anticipatory Bail Applications of the year 2018 from Nos. ABA/143/2018 to ABA/984/ 2018.**	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) Writ Petitions arising from Industrial / Labour Laws. (B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.

Dated this 4th August 2021

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.